

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 91/2010  
This, the 30<sup>th</sup> day of April 2010

Hon'ble Shri Justice Shiv Charan Sharma, Member (J)

Nagenera Prasad, aged about 50 years, son of Shri Bal Govind, resident of Village -Dhara Khurd P.O. Dharabuzurg District- Kushi Nagar, working on the post of Head clerk Signal Workshop, Gorahpur Cantt North Eastern Railway Gorakhpur.

Applicant

By Advocate: None

Versus

1. Union of India through its Secretary, Ministry of Railway Government of India, New Delhi.
2. Divisional Railway Manager (Personal) NE. Railway, Lucknow.
3. General Manager, North Eastern Railway, Gorakhpur.
4. Chief Personal Officer, North Eastern Railway, Gorakhpur.
5. Chief Workshop Manager Signal Workshop Gorakhpur Cantt, North Eastern Railway, Gorakhpur.

Respondents.

By Advocate Sri C. B. Verma.

Order (Oral)

By Hon'ble Shri Justice Shiv Charan Sharma, Member (J)

None is present for the applicant. However, Sri C.B. Verma learned counsel for the respondents is present.

2. Learned counsel for the respondents argued that the applicant is not pursuing the matter for the last several dates. He has also pointed out that the transfer order had already been acted upon and that is why he is not appearing intentionally and under this circumstances, the O.A. rendered infructuous and prayed that same may be dismissed.

3. It is fact that the applicant is not appearing for the last several dates. The present O.A. was instituted regarding stay of the transfer order. As per averments of the respondents, the transfer was only

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for change of seat in the same building and the same has already been complied with. It appears that the due to this reason, the applicant is not intentionally appearing in this case. In these circumstances, the O.A. rendered infructuous and the same is dismissed. No costs.

*Shiv Charna Sharma*  
(Justice Shiv Charna Sharma)  
Member (J)

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